NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

C.P. NO. 112(ND)/16

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE COMPANY: M/s. Jaipur Investment Ltd.

SECTION OF THE COMPANIES ACT: 58 & 96

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner (s) : Counsel for the Petitioner

For the Respondent (s) : Mr. Vaibhav Kosliwal, Advocate

Order

Various objections have been raised by Ld. Counsel for the Respondent, inter-alia, that the company has not been made a party in the petition and has also not been served. It is also drawn to our attention that the claim is made on the basis of fake share certificate; which is evident on the face of it. These documents appear on pages 25 & 26 and bear the signatures of Shri Chand Mal who died in 1953 and Shri Saaroop chand who died in 1963. It is pointed out that these certificates dated 11th March, 1991 purportedly bear the signatures of the deceased.

The Master Data as well as the present Annual Returns and other statutory records have been filed by the ROC. Written submissions have been filed by the petitioner. Copy of the same is provided to the opposite counsel.

Ld. Counsel for the petitioner prays for some time to argue this case. At his request, adjourned to 21st December for final arguments.

(S. K. Mohapatra)
Member (T)

(Ina Malhotra) Member (J)

(Sapna Bhatia)

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